

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
(IB)-800(PB)/2021
New IA-4586/2022, New IA-4618/2022

IN THE MATTER OF:

Bank of Baroda

...

Applicant

Versus

Anand Kashyap

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 26.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Abhay Gupta

For the Respondent : Mr. Vaibhav Mahajan, Adv. , Neha Anand, Adv.

ORDER

Due to paucity of time, the matter is re-notified to 23.11.2022.


(T.S. SINGH)
COURT OFFICER